

Central Take-over of Dharavi Slum Clearance in Bombay

3081. SHRI R.R. BHOLE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in the 12th Conference of Municipal Corporations at Ahmedabad, convened by the Works and Housing Ministry, it was urged that slum clearance schemes for transfer of urban land law be taken over by the Centre ;

(b) whether the Centre will atleast take over the Dharavi Slum clearance in Bombay and act quickly before it is too late ; and

(c) how Government propose to tackle the increasing slum population of Bombay and its polluted environments ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Though the issue was raised in the conference, no resolution was passed to this effect.

(b) The Question of Central Government taking up any individual slum does not arise.

(c) The Central Government has been impressing upon the State Govt. the need for a scientific study of the increasing slum problem in the State and to take remedial measures. The Government of Maharashtra has substantially stepped up the outlay during 1983-84 at Rs. 10.32 crores with a physical target of 4.5 lakhs persons as against about Rs. 4.62 crores in 1982-83. During the current financial year a sum of Rs. 15 crores has been provided in the Central Budget to be released to State Governments as incentive grant for achieving additional performance over and above the approved annual plan target. Under this Scheme also the Govt. of Maharashtra is being urged to take up suitable schemes as additionality to the annual targets of the State.

Allocation of Edible Oil to West Bengal

3082. SHRI SATYAGOPAL MISRA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the details of total allocation of edible to West Bengal during the year 1982-83 and 1983-84 ;

(b) the details of actual supply during the said period ;

(c) the reasons for short supply of edible oil to West Bengal ; and

(d) the way through which Government have taken or propose to take to meet the demands of edible oil of West Bengal ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) 67,455 tonnes of rapeseed oil and 14,200 tonnes of RBD Palm oil were allocated to West Bengal during the oil year 1982-83 (November, 1982 to October, 1983). During the two months of November and December, 1983 of the oil year 1983-84, only 19,000 tonnes of rapeseed oil and 1000 tonnes RBD Palm oil have been allocated.

(b) The total allocated quantity of rapeseed oil and 10,690 tonnes of RBD Palm oil has been lifted by the State Government till 30.11.1983.

(c) There was no short supply to West Bengal. The balance of 3,510 tonnes of RBD Palm oil was not lifted by the State Government. The lifting against the allocation for the year 1983-84 is yet to commence.

(d) The allocation of imported edible oil to the State Governments including West Bengal is meant to supplement the availability of indigenous edible oils in the State. It is not intended to meet the total demand of any State. The allocation is decided after taking into consideration the realistic demand from the State Governments, availability of indigenous edible oils within the State/Region, availability of stocks with the State Trading Corporation of India, pace of lifting, consumption pattern and other relevant factors.